

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).206-210/2003

N. RAVI & ORS.

Petitioner(s)

VERSUS

SPEAKER, LEGISLATIVE ASSEMBLY, CHENNAI & ORS

Respondent(s)

IA No. 235576/2023 - INTERVENTION APPLICATION
IA No. 126589/2024 - INTERVENTION APPLICATION
IA No. 30164/2024 - INTERVENTION APPLICATION
IA No. 24580/2024 - INTERVENTION APPLICATION
IA No. 10014/2003 - STAY APPLICATION

WITH

W.P.(C) No. 508/2003 (X)

IA No. 1/2003 - STAY APPLICATION

Date : 12-08-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : Ms. Devyani Gupta, AOR
Ms. Saushriya Havelia, Adv.
Ms. Arjoo Rawat, Adv.

For Respondent(s) : Mr. P. N. Puri, AOR
Ms. Purnima Krishna, AOR
Mrs. Anil Katiyar, AOR

Mr. R. Venkataramani, Attorney General for India
Mr. Kartikeya Aggarwal, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Chitvan Singhal, Adv.
Mr. G.s.makker-aor, Adv.
Mr. Arvind Kumar Sharma, AOR

M/s. Parekh & Co., AOR

Mr. Binay Kumar, AOR
Mr. Sushant, Adv.
Mr. Utkarsh Kumar Singh, Adv.

Ms. Anasuya Choudhury, AOR

M/s. VKC Law Offices, AOR
Mr. Varun K Chopra, Adv.

Mr. Vivek Sharma, AOR
Dr. Vijay Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The underlying issue in this batch of petitions concerns substantial questions of law with respect to the definition of the breach or limits of legislative privileges, *vis-à-vis* the interpretation of Articles 194(3) and 19(1)(a) and their interplay, along with that of Article 21 and the interpretation of other provisions of the Constitution.
2. Although these petitions were initially referred to a Bench of Five Judges *vide* order dated 08.12.2003, this Court subsequently identified certain conflicting observations made by a Seven Judge Bench in Special Reference No.1/1964, (1965) 1 SCR 413, and those made by a Five Judge Bench in *Pandit M.S.M. Sharma v. Shri Krishna Sinha*, 1959 Supp.(1) SCR 806. Consequently, the matter was placed before a Bench of Seven Judges for adjudication of the issues involved.
3. This Court dated 12.03.2023, appointed Ms. Devyani Gupta and Ms. Purnima Krishna as the nodal counsel with a direction to compile a common compilation of submissions, pleadings, documents and precedents, and to have written submissions made in electronic form and sent to this Court by 21.10.2023. A substantial part of the case management for hearing of these petitions thus already stand completed. Meanwhile, Ms. Francesca Samuel, AOR, has been

appointed as the standing counsel for the State of Tamil Nadu in place of Ms. Purnima Krishna.

4. Consequently, Ms. Devyani Gupta and Ms. Francesca Samuel will continue to be the nodal counsel, who may submit fresh written submissions on or before 28.09.2026. They will also facilitate a fresh common compilation of submissions, pleadings, documents and precedents.

5. The matter shall be listed before a Bench of seven Judges on 06.10.2026, at 11 A.M. The matter is expected to conclude on 15.10.2026.

6. The nodal counsel, in consultation with Senior Counsel/other arguing counsel, will arrange a time schedule so that the hearing in the matter can be completed within the allocated time. It goes without saying that the time schedule shall be strictly followed, and learned counsel will endeavour to complete their arguments within the time allotted.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR